## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A. No. 32/89

DATED TUESDAY THE THIRTYFIRST DAY OF JANUARY NINETEEN HUNDRED AND EIGHTY NINE

## PRESENT

Hon'ble Shri G. Sreedharan Nair, Judicial Member

&

Hon ble Shri N. V. Krishnan, Administrative Member

A. Ramachandran

Applicant

Vs.

- 1. General Manager, Southern Railway, Park Town, Madras-3
- 2. Senior Divisional Engineer (East) Southern Railway, Palghat-2
- 3. Senior Divisional Personnel Officer, Southern Railway, Palghat-2 and
- 4. Sri T. P. Ramachandran

  Permanent Way Inspector,

  outhern Railway, Tirucherappally For

Respondents

Mr. K. Padmanabhan

Counsel for the applicant

## ORDER

(Pronounced by Hon'ble Shri G. Sreedharan Nair)
Heard the counsel for the applicant.

2. The relief that is claimed in this application filed by a C.P.C. Man Mazdoor, attached to the Pasur Station of the Southern Reilway against whom disciplinary proceedings have been instituted, is to grant him an opportunity to cross examine one of the witnesses examined on 6.10.1988 and also to adduce further evidence. Admittedly, the applicant has chosen to approach this

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proceedings. At this stage, in case the applicant desires to adduce evidence before the enquiry authority, it has to be done by filing approriate application before that authority. There is no case that such a motion was made, but was not considered by that authority. This Tribunal is not to issue directions pending enquiry against a civil servant as to the the enquiry is to be proceeded with or the nature of the evidence to be permitted to be adduced.

- We would however make it clear that the rejection of this application shall not preclude the applicant, in case he so desires, to challenge the final order in the disciplinary proceedings.
- The application is rejected.

(N. V. Krishnan)

Administrative Member

31.1.1989 ·

(G. Sreedharan Nair)
Judicial Member

31.1.1989

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